

Education	13.95
Health	12.68
Sewerage and Water Supply	60.78
Housing and Urban Development	39.12
Others	12.84

Total	813.26

Manufacture of Transformers by BHEL

177. SHRI VIJAY N. PATIL: Will the Minister of INDUSTRY be pleased to state:

(a) number of 50 H.P. and 100 H.P. Transformers manufactured by BHEL during 1977-78 and 1978-79;

(b) the number of transformers made out of copper wire and the number of transformers manufactured by utilizing Aluminium wire;

(c) whether the transformers manufactured with the help of Aluminium wire are very inferior to those of copper wire transformers;

(d) whether the voltage regulation is not quite efficiently done in Aluminium Transformers; and

(e) if so, what steps Government propose to take to improve over such defective instruments?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) 50 KVA and 100 KVA distribution Transformers do not fall within the range of manufacture of BHEL.

(b) BHEL manufactures only power transformers with ratings above 1600 KVA, using copper conductors and not aluminium. The number of power transformers manufactured by BHEL during the last two years is as follows:

Year	1977-78	1978-79
Numbers	70	92

(c) and (d). Technically, the transformers manufactured with aluminium conductors are as good and reliable (including their performance in regard to voltage regulation) as the transformers manufactured with copper wires.

(e) Does not arise.

Relief in Pensions of Ex-Servicemen

178. PROF. NARAIN CHAND PARASHAR: Will the Minister of DEFENCE be pleased to state:

(a) whether any relief in pensions and other benefits has been granted to the ex-servicemen who retired from active service prior to 31st December, 1979; if so, the amount and nature of the relief given along with the dates on which the relief was granted for each one of the categories of officers and other ranks;

(b) whether the relief granted is adequate to cover the rise in prices and is commensurate with the increase in D.A. etc. granted to the Central Government employees; and

(c) if not, the steps taken or proposed to be taken by Government to neutralise the effect of price rise and steep increase in price index in the case of pensions to ex-servicemen?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) A statement showing the relief granted to the ex-servicemen in receipt of pension is attached.

(b) and (c). The Third Pay Commission had recommended the grant of dearness allowance to serving employees, as and when there is a 8 point rise in 12 monthly average of the All India Working Class Consumers Price Index (1960-100). In the case of pensioners, it recommended the grant of relief at the rate of 5 per cent of pension subject to a minimum of Rs. 5 per month and a maximum of Rs. 25 per month as and when there is a 16 point rise in 12 monthly average of price index. The serving employees

and pensioners, both Civilians and Defence, are granted dearness allowance and relief on pension respectively as per the above recommendation. So far 8 instalments of relief on pension have been granted from time to time to compensate the pensioners for the price rise. Another instalment has become due with effect from 1st November 1979 and orders are likely to be issued soon.

No change in the system of paying relief to pensioners to cover the rise in prices is under consideration at present.

Statement

The Ex-Servicemen who retired prior to 31st December 1979 and are in receipt of pension are entitled to relief as under:—

(i) Temporary increase admissible on pensions sanctioned prior to 1st June 1953.

Range of pension	Rates of temporary increase on pension
Upto Rs. 50/- per month	Rs. 10/- per month.
Above Rs. 50/- p.m. but not exceeding to Rs. 100 p.m.	Rs. 12.50 per month.
Above Rs. 100/- per month	Such an amount as will bring the total pension to Rs. 112.50

(ii) Ad-hoc increase admissible on pension sanctioned upto 30-11-1968

Range of pension	Rates of ad-hoc increase on pension
Upto Rs. 30/- per month	Rs. 15/- per month.
Above Rs. 30/- but not above Rs. 75/- per month	Rs. 17.50 per month.
Above Rs. 75/- per month but not above Rs. 200/- per month.	Rs. 20 per month.
Above Rs. 200/- per month.	Such ad-hoc increase as will bring the total to Rs. 220/- per month.

(iii) Where minimum pension (including ad-hoc/temporary increase) fell short of Rs. 40/- per month, it was stepped up to Rs. 40/- per month (including ad-hoc/temporary increase) with effect from 1st March 1970.

(iv) Ad-hoc relief to those who retired prior to 1-1-80 and in respect of pension.

Range of pension	Amount of ad-hoc relief
Below Rs. 85/- per month.	Rs. 15/- per month.
Rs. 85/- and above but below Rs. 210/- per month.	Rs. 21/- per month.
Rs. 210/- and above but below Rs. 500/- per month	Rs. 25/- per month.
Rs. 500/- and above per month.	Rs. 35/- per month.

(v) Additional relief:

Date from which relief is admissible	Scale of relief
From 1st August 1973	@5% of pension subject to a minimum of Rs. 5 p.m. and a maximum of Rs. 25/- p.m.5/-
From 1st January 1974	@10% of pension subject to a minimum of Rs. 10/- and a maximum of Rs. 50/- p.m.
From 1st April 1974	@15% of pension subject to a minimum of Rs. 15/- and a maximum of Rs. 75/- p.m.
From 1st October 1975	@25% of pension subject to a minimum of Rs. 25/- p.m. and a maximum of Rs. 125/- p.m.
From 1st April, 1977	@30% of pension subject to a minimum of Rs. 30/- and a maximum of Rs. 150/- p.m.
From 1st September 1977	@35% of pension subject to a minimum of Rs. 35/- p.m. and a maximum of Rs. 175/- p.m.
From 1st December, 1978	@40% of pension subject to a minimum of Rs. 40/- p.m. and a maximum of Rs. 200/- p.m.

(However, those who are in receipt of revised rates of pension consequent upon the merger of a portion of dearness allowance with pay for retirement benefits, are at present entitled to the maximum relief of 20 per cent of pension subject to a minimum of Rs. 20 per month and a maximum of Rs. 100 per month.)

Cooperative Canteens for Ex-Servicemen in Himachal Pradesh

179. PROF. NARAIN CHAND PARASHAR: Will the Minister of DEFENCE be pleased to state:

(a) the names of the places which have cooperative canteen for the supply of consumer goods at modest prices to the ex-servicemen in Himachal Pradesh;

(b) whether it is proposed to increase the number by opening new canteens in the far flung areas and increasing their number in cities; and

(c) if so, an outline of the programme or plan for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C.P.N. SINGH): (a) to (c). The required information is being collected from the State Government of Himachal Pradesh and will be laid on the table of the House as soon as it is received.

Cell for the Development of Hilly Areas

180. SHRI NARAIN CHAND: Will the PRIME MINISTER be pleased to state:

(a) whether separate cell for hilly areas was set up in the Planning Commission to promote the development of these areas;

(b) if so, the date on which the cell was set up and the composition of the cell along with the changes made in its composition since it was set up;

(c) a resume of the work done by the cell particularly the reports/publications etc. prepared by the cell;